

No. 30

**Application to draw up money decree**  
**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**ORDINARY ORIGINAL CIVIL JURISDICTION.**

SUIT NO. OF 19

..... PLAINTIFF

versus

..... DEFENDANT

To

The Prothonotary and Senior Master,  
High Court, Bombay.

Sir,

Please check the accompanying draft of the decree dated the ..... day of ..... 19 according to the undermentioned particulars and if found correct, have it engrossed :-

	Rs.	P.
1. Principal awarded .....		
2. Interest on Rs. .... at ..... per cent per annum from the ..... day of ..... 19 to the date of judgement		
3. Costs .....		
Total .....		

Dated this ..... day of ..... 19 .

Yours faithfully,  
Advocate for the Plaintiff.